

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011

SMT JAI SHREE DEVI (D) AND ORS.

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with interim relief and office report)

Date : 06/01/2015 This petition was called on for hearing today.

For Petitioner(s) Ms. Sharmila Upadhyay, Adv.

For Respondent(s) Mr. Ram Kishore Singh Yadav, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite opportunity granted to the learned Counsel for the petitioner to cure the defects in the application for substitution for Lrs. of the deceased Petitioner No. 1, the same has not been carried out. However, two weeks time is granted to cure the defects in the substitution application, as last opportunity.

In respect of Respondent No. 2, application for deletion is also defective. Two weeks time granted to cure the defects.

Application in respect of substitution for the deceased Respondent Nos. 3 & 4 has been filed but the same is defective. Two weeks time granted to cure the defects.

List the matter on 11.02.2015.

(SURAJIT DEY)

Registrar